GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 247

TO BE ANSWERED ON THE 15TH SEPTEMBER, 2020/BHADRAPADA 24, 1942 (SAKA)

DETENTION OF POLITICAL LEADERS IN J&K

247. PROF. SAUGATA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of house arrests/detention of political leaders in Jammu & Kashmir since the abrogation of special status;

(b) the details of political leaders under house arrest as of now;

(c) the details of political leaders detained under the National Security Act in Jammu & Kashmir so far; and

(d) the number of terrorist attacks in J&K after the re-organization of Jammu & Kashmir and Ladakh?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) The Government of Jammu and Kashmir has reported that in view of the

constitutional changes effected by the Parliament with regards to the erstwhile

State of Jammu and Kashmir in August, 2019, various measures were taken to

maintain public order which included preventive detention of certain persons. As

on 11.09.2020, 223 persons are under detention.

(b) No person is under house arrest in the UT of Jammu and Kashmir.

(c) Nil.

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(d) After reorganization of the State of Jammu and Kashmir on 5th August, 2019,

the number of terrorist incidents have reduced significantly as under: -

Before 5 th August, 2019 from 29.06.2018 to 04.08.2019 (402 days)	•••
455	211

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